



**THE TAMIL NADU LEGISLATIVE ASSEMBLY**

**FIFTH ASSEMBLY**

**TENTH SESSION-SECOND MEETING**

**(4th March to 20th April, 1974)**

**RESUME**

**GOVERNMENT OF TAMIL NADU  
1974**

**Legislative Assembly Department  
Fort. St. George, Madras-9**



**THE TAMIL NADU LEGISLATIVE ASSEMBLY**  
**FIFTH ASSEMBLY-TENTH SESSION-SECOND MEETING**  
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**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE  
 ASSEMBLY FROM THE 4TH MARCH TO 20TH APRIL 1974.**

The second meeting of the Tenth Session of the Fifth Tamil Nadu Legislative Assembly which commenced on the 4th March, 1974 was adjourned sine-die on the 20th April 1974.

**1. SITTINGS OF THE ASSEMBLY**

The Legislative Assembly met for 38 days from the 4th March to 20th April, 1974, and in terms of hours, it sat about 200 hours and 10 minutes.

**11. CONDOLENCE RESOLUTIONS**

(1) On the 8th March, 1974, Hon.Dr.V.R. Nedunchezhiyan, Minister for Education and Tourism moved the following Condolence Resolution:

"தமிழ்நாடு சட்டப்பேரவையின் முன்னாள் உறுப்பினராகவும், இந்திய அரசின் முன்னாள் அமைச்சராகவும் பணிபுரிந்த திரு.டி.டி. கிருஷ்ணமாச்சாரி அவர்கள் இயற்கை எய்தியமை குறித்து இம்மன்றம் தனது ஆழ்ந்த வருத்தத்தைத் தெரிவித்துக்கொள்கிறது, அன்னாரது குடும்பத்தினருக்கு தனது ஆழ்ந்த இரங்கலையும், பரிவுணர்ச்சியையும் தெரிவித்துக்கொள்கிறது".

The Resolution was passed nem con and all the members stood in silence for a minute. As a mark of respect to the deceased, the House adjourned at 9.24 a.m to meet again at 10.00 a.m. on that day.

(2) On the 16th April, 1974, Hon. Dr.V.R. Nedunchezhiyan, Minister for Education and Tourism moved the following Condolence Resolution:

" உலகப் புகழ் பெற்ற வைத்தியத்துறை வல்லுநராகவும், கல்வித்துறை நிபுணராகவும், சென்னை பல்கலைக்கழகத்தில் 27 ஆண்டுகள் துணை வேந்தராகவும் நீண்ட நாட்கள் சட்டமன்ற மேலவை உறுப்பினராகவும், மேலவை எதிர்கட்சித் தலைவராகவும் புகழுடன் பணியாற்றி பொது வாழ்வில் எல்லோராலும் புகழப்படும் பண்பாளராகவும் விளங்கிய டாக்டர் ஏ. இலட்சுமணசாமி முதலியார் அவர்கள் இயற்கை எய்தியது குறித்து இப்பேரவை தனது ஆழ்ந்த வருத்தத்தைத் தெரிவித்துக்கொள்கிறது. அன்னாரது குடும்பத்தினருக்கு தனது இரங்கலையும் தெரிவித்துக்கொள்கிறது".

The above Resolution was passed nem com and all the members stood in silence for a minute. As a mark of respect to the deceased, the House adjourned at 9.28 a.m. to meet again at 10.00 a.m. on that day.

### **III. OBITUARY REFERENCES**

(1) On the 6th March, 1974, the Hon. speaker announced to the House the demise of Thiruvallargal M.A. Mohammed Ibrahim, former member of the erstwhile Madras Legislative Assembly and M. Rajah Iyer, a sitting member of the Tamil Nadu Legislative Council on the 24th January, 1974 and the 21st February, 1974 respectively. The House stood in silence for a minute as a mark of respect to the deceased.

(2) On the 27th March, 1974 the Hon. Speaker announced to the House the demise of Thiru L.C. Pais, a former member of the erstwhile Madras Legislative Assembly on 22nd March, 1974. The House stood in silence for a minute as a mark of respect to the deceased.

### **IV. QUESTIONS**

Five hundred and eighty one starred Questions and two short Notice Questions were answered on the floor of the House. Answers to fifty five Unstarred Questions were laid on the Table of the House.

### **V. PANEL OF CHAIRMEN**

On the 8th March, 1974, the Hon. Speaker announced the following Panel of Chairmen for the Second Meeting of the Tenth Session:-

- (1) Thiru Durai Murugan
- (2) Thiru V. Balasundaram.
- (3) Thirumathi Jothi Venkatachellum.
- (4) Thiru Kuzha Chelliah.
- (5) Thiru K.A. Wahab.
- (6) Thiru G. Ilangovan.

### **VI. RESOLUTION FOR THE REMOVAL OF THE DEPUTY SPEAKER FROM THE OFFICE**

On the 6th March, 1974, the Hon. Speaker read the following resolution given notice of by Thiru S. Kandappan, and requested the members who were in favour of leave being granted to rise in their places:-

"This House resolves that Thiru P. Seenivasan be removed from the office of the Deputy Speaker of the Assembly".

As more than 35 members stood in favour of the resolution, the Hon. Speaker declared that leave had been granted. The discussion on the resolution took place on the 9th March, 1974 Eleven Members, including Thiru P. Seenivasan took part in the discussion. At the conclusion of his speech, Thiru P. Seenivasan tendered his resignation letter to the Hon. Speaker in the House.

Thereupon, the resignation was accepted and the above resolution was by leave of the House withdrawn:

### VII. ELECTION OF DEPUTY SPEAKER

The Election of the Deputy Speaker was held on the 17th April 1974.

The Hon. Speaker read out to the Assembly, the name of member who had been validly nominated for the office of the Deputy speaker together with the names of the proposer and seconder:-

<i>Member nominated</i>	<i>Proposer.</i>	<i>Seconder.</i>
Thiru N. Ganapathy.	Hon. Dr. M. Karunanidhi, Chief Minister.	Hon. Dr.V.R. Nedunchezhiyan, Minister for Education and Tourism

As only one valid nomination was received, the Hon.Speaker declared that Thiru N. Ganapathy had been elected.

### VIII. RESOLUTION FOR THE REMOVAL OF THE HON. SPEAKER FORM HIS OFFICE

On the 27th March 1974, Thiru Durai Murugan, a member in the Panel of the Chairmen read out to the House the following resolution given notice of by Thiruvalargal Kovai Chezhiyan, K.T.K. Tangamani, G.R. Edmund, R. Ponnappa Nadar and Thirumathi T.N. Anandanayaki.

"That this House resolves to remove the Hon. the Speaker Pulavar K. Govindan from his office on account of his failure to conduct the proceedings of this House in an impartial manner and by ordering expunction of proceedings lasting more than 45 minutes, refusing to allow points of order raised by Opposition Leaders and permitting the members of ruling party to make uncalled for remarks against the Opposition Members and shout down the opposition, etc".

The Chairmen requested those who were in favour of leave being granted to raise in their places. As 35 members stood in favour of the motion, the Chairmen declared that leave had been granted.

On the 29th March, 1974, Thiru Kovai Chezhiyan moved the above resolution. Seventeen members including the Hon. Leader of the House and the Hon. Speaker participated in the discussion. The resolution was deemed to have been withdrawn as the mover of the motion, Thiru Kovai Chezhiyan was not in his seat when vote was to be taken.

### IX. ADJOURNMENT MOTIONS

The under mentioned notices of motions for adjournment of the business of the House were brought before the House and the Hon. Speaker with held his consent to raise the same.

<i>Serial number and date (1)</i>	<i>Name of member (2)</i>	<i>Subject matter (3)</i>
1. 11th March, 1974	Thiruvallargal R. Ponnappa Nadar, and J. James.	To discuss about the fire accident at Gudiyatham on 10th March 1974 and the consequent loss of life and property.
2. 19th March, 1974	Thiruvallargal A.R. Marimuthu, K.T.K. Tangamani and Dr. H.V. Hande.	To discuss about the strike in Basin Bridge Thermal Station.
3. 20th March, 1974	Thiru S. Alagarswamy	To discuss about the short supply of electricity to pump sets in Koilpatti taluk and the consequent damage to crops.
4. 23rd March, 1974	Thiruvallargal A. Subramaniam, P. Seenivasan, Dr. H. V. Hande, K.A. Wahab, A.R. Marimuthu and N.K. Palanisamy.	To discuss about the short supply of electricity in the various parts of the State and the consequent hardship caused to the people.
5. 25th March, 1974.	Dr.H.V.Hande	To discuss about the leakage in the boiler, Ennore Power Plant.
6. 28th March 1974	Thiruvallargal R. Ponnappa Nadar, K.T.K. Tangamani and J.James.	To discuss about the accident to a Pallavan Transport bus near Kancheepuram on 26th March 1974.
7. 3rd April, 1974	Thiru. A. Subramanian.	To discuss about the leakage of S.S.L.C. question papers.
8. 8th April,1974	Thiru.K.T.K. Thangamani and Dr.H.V. Hande	To discuss about the arrest of D.K. Volunteers in the State who demanded the amendment of the constitution to abolish Caste distinction.
9. 9th April, 1974	Thiru N.K. Palanisamy and Dr. H.V. Hande.	To discuss about the incidence of Cholera cases in Madras City.

<i>Serial number and date (1)</i>	<i>Name of member (2)</i>	<i>Subject matter (3)</i>
10. Do.	Thiru N.K. Palanisamy	To discuss about the failure of the Government to distribute 100 counts yarn to the weavers in Coimbatore.
11. 10th April, 1974	Thiru S. Vadivel Tmt. T.N. Anandanayaki and Thiru K.H. Bomman.	To discuss about the death of two women in Othiam village in Tiruchirappalli district and five persons in Nilgiris district due to land slide.
12. Do.	Thiru M.A. Latheef and Dr. H.V. Hande.	To discuss about the Communal clash in Thenkanikottah taluk in Dharmapuri district on 7th April 1974.
13. 11th April, 1974	Dr. H.V. Hande and Thiru K.T.K. Tangamani.	To discuss about the Strike launched by the Contractors in Salem Steel plant and the consequences thereof.
14. Do.	Thiruvallargal A.R. Marimuthu and K.T.K. Tangamani.	To discuss about the lock out in Ceramic and Refractories Factory at Vadalur.
15. 16th April, 1974.	Thiruvallargal K.T.K. Tangamani and G.R. Edmund.	To discuss about the attack on Women passengers in the West Coast Express at Arkonam on 10th April 1974.
16. 17th April, 1974	Thiruvallargal K.T.K. Tangamani, A.R. Marimuthu and M.A. Latheef.	To discuss about the serious situation arising out of strike by 40,000 Beedi workers in North Arcot district.
17. 17th April, 1974	Thiruvallargal R. Ponappa Nadar and K.M. Subramaniam.	To discuss about the stay in strike in Binny & co., Mills Staff Union from 10th April 1974.
18. Do.	Thiru J.James.	To discuss about the reported statement of Hon. Minister for Harijan Welfare in a public meeting about Family Planning for Harijans.

### X. STATEMENT UNDER RULE 41 OF THE ASSEMBLY RULES.

Thirty-two statements were made on the Floor of the House by the Hon. Ministers under rule 41 of the Assembly Rules on the following matters of urgent public importance:-

<i>Serial number and date on which the Statement was made</i> (1)	<i>Name of member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject matter</i> (4)
1. 8th March 1974.	Thiru S. Sangumuthu Thevar.	Hon. Thiru Mannai P. Narayanasamy, Minister for food and Co-operation.	The declaration of Ambasamudram Taluk as notified area and the consequences thereon.
2. 11th March 1974.	Thiru R. Ponnappa Nadar	Do.	The acute scarcity of rice in Kanyakumari district.
3. 12th March 1974.	Thiru J. James	Hon. Dr. V.R. Nedunchezhiyan, Minister for Education and Tourism.	The proposed closure of Allwin Middle School. Mulagamoodu in Kanyakumari district.
4. 20th March 1974.	Thiru G.R. Edmund	Hon. Thiru Mannai P. Narayanasamy, Minister for Food and Co-operation.	The restrictions imposed on serving items in meals in catering establishments in the State.
5. 21st March 1974.	Thiru G.R. Edmund.	Hon. Thiru Mannai P. Narayanasamy, Minister for Food and Co-operation.	The shortage of cooking gas in Madras city and the hardship caused to the people.
6. 26th March 1974.	Dr.H.V. Hande	Hon. Dr. V.R. Nedunchezhiyan, Minister for Education and Tourism	The hardship caused to the students of S.I.E.T. women, college, Madras as a result of the decision of the management of the college to collect the 3rd term college fees of Rs.80 each from the students.

<i>Serial number and date on which the Statement was made</i> (1)	<i>Name of member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject matter</i> (4)
7. . 26th March 1974.	Thiru G.R. Edmund.	Hon. Thiru S. Madhavan, Minister for Industries.	The adverse effect on the production of cement in this State due to the shortage of coal and the steps to be taken in the matter.
8. 27th March 1974.	Thiru N.K. Palanisamy.	Hon. Thiru K. Rajaram. Minister for Labour.	The continuous strike by the Handloom Weavers in Karur Weaving Factories.
9. Do.	Thiru M. Surendran.	Do.	The fast by the Workers of the Alexander Thread company in Mettur.
10. 28th March 1974.	Thiru M.A. Latheef.	Hon. Dr. V.R. Nedunchezhiyan, Minister for Education and Tourism.	The closure of all Urdu Training Schools in the State.
11. 28th March 1974.	Thiru S. Sangumuthu Thevar.	Hon. Thiru S.J. Sadiq Pasha, Minister for Revenue.	The non-distribution of pattas in Sivanthipuram and Sivanthipuram Sivanthi Esana Madam Estates in Ambasamudram taluk.
12. Do.	Thiru G.R. Edmund.	Hon. Thiru Mannai P. Narayanasamy, Minister for Food and Co-operation.	The recent abnormal rise in price of food grains and prepared food stuffs sold at shops and hotels in Madras City.
13. 30th March 1974	Thiru S. Sangumuthu Thevar.	Hon. Thiru S.J. Sadiq Pasha, Minister for Revenue.	The non-collection of levy or Melvaram from the ryots of the Kodarankulam Inam Estate taken over by Government in Ambasamudram taluk.
14. Do.	Thiru P. Soundarapandian.	Hon. Thiru Manai P. Narayanasamy, Minister for Food and Co-operation.	The soaring prices of rice in Tiruchirappalli district and the need to arrest the rise in price of rice.

<i>Serial number and date on which the Statement was made</i> (1)	<i>Name of member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject matter</i> (4)
15. 2nd April 1974.	Thiru G.R. Edmund	Hon. Dr.V. R. Nedunchezhiyan, Minister for Education and Tourism.	The cancellation of the concessions so far enjoyed by the students of Christian Bharatha Community in Tuticorin and the hardship caused to them.
16. Do.	Thiru A. Pauliah.	Hon. Thiru P.U. Shanmugam, Ministers for Public Works.	The non-payment of compensation for the lands acquired in connection with the proposed Railway line between Tirunelveli and Trivandrum.
17. 3rd April 1974.	Thiru A. Pauliah,	The Hon. Thiru S.J. Sadiq Pasha, Minister for Revenue.	The failure of monsoon in Kanyamumari district, the damages caused to the crops in Thalangulam, Kadiyapattinam villages etc. and the need to supply rice at fair price and remission of kisti.
18. 3rd April 1974.	Dr. H.V. Hande.	Hon. Thiru K. Rajaram, Minister for Labour.	The strike by workers in the Enfield India Ltd., Singampunari, Ramanathapuram district.
19. 4th April 1974.	Thiru K.P. Kandasamy.	Hon. Thiru S.J. Sadiq Pasha, Minister for Revenue.	The damages caused to the standing crops in Semmarikulam and Puthantharuvai villages in Thiruchendur taluk by the recent floods and the consequent distress of the farmers there.
20. Do.	Thiruvalargal A.K.Subbiah and P.Soundarapandian	Hon.Thiru MannaiP.Narayananasa my, Minister for Food and Co-Operation	The scarcity of Kerosene and the consequent hardship to poor and middle class people.

<i>Serial number and date on which the Statement was made</i> (1)	<i>Name of member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject matter</i> (4)
21. 8th April 1974	Thiru G.R.Edmund	Hon.Thir S.Ramachandran, Minister for Transport	The increasing incidence of accidents in Madras City due to foot board traveling in buses and the need to prevent the same.
23.9th April 1974	Dr.H.V.Hande	Hon.Thiru P.U.Shanmugam, Minister for Public Works	The damage caused to "Kullacor" crop in sixty thousand acres in Sirkali taluk in Thanjavur district.
24. Do.	Thiru S.Alagarswamy	Hon Thiru S.J.Sadidq Pasha, Minister for Revenue	The failure of the Government to supply electricity to the pump sets installed in the wells dug under the world bank loan scheme in Chingleput district and the compulsory collection of the loans from the ryots.
25. 10th April 1974	Thiruvalargal G.R.Edmund and K.M.Subramaniam	Hon.Thiru K.Anbzhagan, Minister for Health	The deteriorating position of drinking water supply in the City of Madras.
26. Do.	Thiruvalargal K.H.Bomman, M.A.Latheef and Munu Adhi	Hon.Thiru K.Rajaram, Minister for Labour	The strike notice given by six Labour Unions of Neyveli Lignite Corporation and the consequences thereon.
27. 11th April 1974	Thiru K.R.Krishnan	Hon.Thiru K.Anbzhagan, Minister for Health	The scarcity of drinking water in Uthankarai, Dharmapuri district.
28. Do.	Thiru K.N.Kumarasamy	Hon.Thiru K.Rajaram, Minister for Labour	The strike in Lakshmi Mills, Palladam for the last three months and the consequences thereof.

<i>Serial number and date on which the Statement was made</i> (1)	<i>Name of member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject matter</i> (4)
29. 15th April 1974	Thirub P.Soundarapandian	Hon.Thiru K.Anbzhazhaga, Minister for Health	The scarcity of drinking water in Sankari town and the action to be taken.
30. Do.	Thiru K.Vezhavendan	Hon.Thiru S.J.Sadiq Pasha, Minister for Revenue	The failure of the monsoon in Chingleput district and the need to declare the area as "famine affected area" and to postpone the collection of kist and loans in that area.
31. 17th April 1974	Thiru M.A.Latheef and Dr.H.V.Hande	Hon.Thiru S.Madhavan, Minister for Industries	The decision of the State Government to abolish the system of Honorary Presidency Magistrates.
32. Do.	Thiru Kovai Cheahian	Hon.Thiru Si.PA.Aditanat, Minister for Agriculture	The damages caused to the crops in Coimbatore District due to the growth of "Solanum Elacagnifolium".

## **XI. STATEMENTS UNDER RULE 82 OF THE ASSEMBLY RULES**

(1) On the 11th March, 1974, Hon. Thiru P.U. Shanmugam, Minister for Works made a statement under rule 82 of the Assembly Rules in regard to Pondiyar Ponnampuzha Schemes.

(2) On the 19th March, 1974, Hon. Dr. V.R. Nedunchezhiyan, Minister for Education and Tourism, made a statement correcting his answer to a supplementary question put by Thiru V. Balasundaram in regard to the Connemara Library on the same day during question hour.

## **XII. FINANCIAL BUSINESS**

(1) The Budget for the year 1974-75 was presented to the Legislative Assembly by the Hon. Dr.M. Karunanidhi, Chief Minister, on the 4th March 1974.

The general discussion on the Budget took place for seven days on the 6th, 7th, 8th, 11th, 12th, 13th and 14th March 1974. The Hon. Chief Minister replied to the debate on the 14th March, 1974. Discussion on Voting of Demands for Grants lasted for nineteen days, namely, the 15th, 16th, 18th, 19th, 20th, 21st, 22nd, 23rd, 25th, 26th, 27th, 28th, 30th, March, 1st, 2nd, 3rd, 4th, 5th and 8th April, 1974. Of the 1,749 cut motions admitted, 285 were moved and they were either withdrawn or deemed to have been withdrawn.

The Appropriation Bill in regard to the Budget for the year 1974-75 was introduced in the Assembly on the 8th April 1974 and it was considered and passed on the 9th April, 1974.

(2) On the 15th March, 1974, the House voted in full the Demands for Advance Grants for the year 1974-75. The Tamil Nadu Appropriation (Vote on Account) Bill, 1974 (L.A. Bill No.9 of 1974) relating to the advance grants for the year 1974-75 was introduced in the Assembly on the same day and considered and passed on the 16th March 1974.

(3) The Final Supplementary Statement of Expenditure for the year 1973-74 was presented to the Assembly by Hon. Dr. M. Karunanidhi, Chief Minister, on the 26th March, 1974, and it was discussed and voted on the 28th March, 1974.

The Appropriation Bill in regard to the Final Supplementary Statement of Expenditure for the year 1973-74 was introduced on the 28th March, 1974, and it was considered and passed on the 29th March, 1974.

### XIII. LEGISLATIVE BUSINESS

The following Bills were introduced, considered and passed on the dates noted against each:-

<i>Serial No.</i>	<i>Name of the Bill</i>	<i>Introduction</i>	<i>Date of consideration and passing of</i>
1.	The Registration (Tamil Nadu Amendment) Bill, 1974 (L.A. Bill No. 7 of 1974).	7th March, 1974.	10th April, 1974.
2.	The Tamil Nadu District Municipalities (Amendment) Bill, 1974 (L.A. Bill No.8 of 1974)	7th March, 1974,	11th April, 1974.
3.	The Tamil Nadu Appropriation (Vote on Account) Bill, 1974 (L.A. Bill No.9 of 1974)	15th March, 1974.	16th March, 1974.
4.	The Tamil Nadu Motor Vehicles Taxation Bill, 1974 (L.A. Bill. No. 10 of 1974).	19th March, 1974	22nd March, 1974
5.	The Indian stamp (Tamil Nadu Amendment) Bill, 1974 (L.A. Bill No.11 of 1974).	21st March 1974.	10th April, 1974.

<i>Serial No.</i>	<i>Name of the Bill</i>	<i>Introduction</i>	<i>Date of consideration and passing of</i>
6.	The Tamil Nadu Appropriation Bill, 1974 (L.A. Bill No.12 of 1974).	28th March, 1974.	29th March, 1974
7.	The Tamil Nadu Land Reforms (Fixation of ceiling on Land) Second Amendment Bill, 1974 (L.A Bill No.14 of 1974)	3rd April, 1974.	10th April, 1974
8.	The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 1974 (L.A.Bill No.15 of 1974)	5th April, 1974	15th April, 1974
9.	The Tamil Nadu Additional Sales Tax (Amendment) Bill, 1974 (L.A. Bill No.16 of 1974).	8th April, 1974.	11th April, 1974
10.	Tamil Nadu Land Reforms (Fixation of Ceiling On Land) Third Amendment Bill, 1974 (L.A. Bill No.17 of 1974)	Do.	Do.
11.	The Tamil Nadu Appropriation (No.2) Bill, 1974 (L.A. Bill No.18 of 1974)	Do.	9th April, 1974.
12.	The Tamil Nadu General Sales Tax (Amendment) Bill, 1974 (L.A. Bill No.20 of 1974)	9th April, 1974.	15th April, 1974.
13.	The Tamil Nadu Hindu Religious and Charitable Endowments (Second Amendment) Bill, 1974 (L.A. Bill No.21 of 1974).	9th April, 1974.	15 April, 1974.
14.	The Tamil Nadu Hindu Religious and Charitable Endowments (Third Amendment) Bill, 1974 (L.A. Bill No.22 of 1974).	Do.	Do.
15.	The Tamil Nadu Hindu Religious and Charitable Endowments (Fourth Amendment) Bill, 1974 (L.A. Bill No.23 of 1974).	Do.	Do.
16.	The Madras City Municipal corporation and Tamil Nadu District Municipalities (Amendment and Extension of Term of office) Second Amendment Bill, 1974 (L.A. Bill No.24 of 1974).	16th April, 1974.	18th April, 1974.

<i>Serial No.</i>	<i>Name of the Bill</i>	<i>Introduction</i>	<i>Date of consideration and passing of</i>
17.	The Madurai City Municipal Corporation (Amendment and Extension of Term of Office) Amendment Bill, 1974 (L.A. Bill No.25 of 1974).	Do.	Do.

### **BILLS REFERRED TO JOINT SELECT COMMITTEES**

The following Bills were introduced and referred to the Joint Select Committees on the dates noted against each:-

<i>Name of Bill</i>	<i>Date of introduction</i>	<i>Date on which referred to the Joint Select Committee.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>
1. The Tamil Nadu Occupants of Kudiyiruppu (Conferment of Ownership) Second Amendment Bill, 1974 (L.A. Bill No.13 of 1974)	2nd April, 1974.	10th April, 1974.
2. The Tamil Nadu Handloom Textiles (Production, Distribution and Sale) Bill, 1974 (L.A. Bill No.19 of 1974).	9th April, 1974.	16th April, 1974.

(The names of members of the Committees are given in Appendix I)

### **XIV. GOVERNMENT RESOLUTIONS**

(1) On the 11th April, 1974, Hon. Dr. V.R. Nedunchezhiyan, Minister for Education and Tourism, moved the following resolution:-

"That this House ratifies the amendments to the Constitution of India, falling within the purview of the provision to clause (2) of Article 368 thereof, proposed to be made by the Constitution (Thirty-second Amendment) Bill, 1973 as passed by the two Houses of Parliament."

The above resolution was discussed and put and carried on the same day.

(2) On the 15th April, 1974, the Hon. Thiru M. Kannappan, Minister for Religious Endowments, moved the following resolution:-

"Whereas there has been widespread public criticism against the system of hereditary appointment of archakas, pujaries and other ulthurai servants in Hindu Religious institutions on the ground that the system of appointment is on the basis of caste, creed, sect or group;

And whereas the Committees on Untouchability, Economic and Educational Development of the Scheduled Castes has in its report suggested that hereditary priesthood in Hindu society should be abolished and that the system should be replaced by an ecclesiastical organisation of men possessing requisite educational qualifications who might be trained in recognised institutions in priesthood and that the line should be open to all candidates irrespective of caste, creed or race;

And whereas under the existing provisions of the Constitution as interpreted by the Supreme Court, the appointment of archakas and pujaries has to be made from a specified denomination, sect or group in accordance with the directions of Agamas covering the temples and that failure to do so would interfere with the religious practice;

And whereas this House is of opinion that as a measure of social reform, appointment of acchakas, pujaries or other ulthurai servants in Hindu Religious institutions should be made from among qualified persons professing Hindu religion irrespective of caste, creed or race of such persons;

And whereas this House is of opinion that as a measure of social reform, appointment of archakas, pujaries or other ulthurai servants in Hindu Religious institutions should be made form among qualified persons professing Hindu religion irrespective of caste, creed or race of such persons:

And whereas, to enable the State Legislature to enact a law for the above purpose, the Constitution has to be suitably amended;

This House resolves to request the Central Government to bring forward the necessary legislation to amend the Constitution suitably on the lines indicated in the draft Bill enclosed."

The above resolution was discussed and put and carried. nem con.

(3) On the same day, Hon. Thiru S. Madhavan, Minister for Industries, moved the following resolution;

"Whereas the Central Government have ordered the take over of certain sick private textile mills under the Industries (Development and Regulation) Act, 1951 (Central Act LXV of 1951) and the Sick Textiles Undertakings (Taking over of Management) Act, 1972 (Central Act 72 of 1972) in this State:

Whereas the Central Government have entrusted the management of such taken over textile mills with the Tamil Nadu Textile Corporation Ltd.

Whereas both the State and Central Government have invested considerable funds in these Mills to revive there working with the object of providing employment to a large number of workers.

This House recommend;-

- (1) that the taken-over Mills be nationalised without any delay;
- (2) that the nationalisation be effected by the State Government;
- (3) that the Tamil Nadu Textile Corporation Limited which has been efficiently managing these textile mills should State continue to administer them even after nationalisation.
- (4) that the compensation to be paid on nationalisation should be so determined that the benefit of improvements effected in these mills with the help of Government and other public funds, is not passed on to the previous managements; and
- (5) that necessary legislative power in this regard may be given to the State Government.

The above resolution was discussed and put and carried nem con.

(4) *Resolution on the Rajamannar Committee Report on Centre State Relationship.*

On the 16th April 1974, the Hon. Dr. M. Karunanidhi, Chief Minister moved the following resolution:-

"The House, taking into consideration the Tamil Nadu Government views on State Autonomy and the Rajamannar Committee Report and the Report of the Rajamannar Committee;

resolves that, in order to secure the integrity of India with people of different languages, civilisation and culture, to promote economic development and to enable the State Government having close contact with the people to function without restraints, and

in order to establish a truly federal set up with full State Autonomy, the Central Government do accept the views of the Tamil Nadu Government on State Autonomy and the recommendations of the Rajmanner Committee and proceed to effect immediate changes in the Constitution of India.

The discussion on the above resolution lasted for five days from the 16th to 20th April 1974. The Hon. Chief Minister replied to the debate on the 20th April 1974.

The resolution was put to vote and carried.

## XV. GOVERNMENT MOTIONS

(1) On the 6th March 1974, the Hon. Dr. V.R. Nedunchezhiyan, Minister for Education and Tourism moved that the resolution for the removal of the Deputy Speaker from his office may be taken up on 9th March 1974 as decided by the Business Advisory Committee, instead of on 12th March 1974.

The motion was put and carried.

(2) On the 8th March, 1st, 5th, 16th, 18th, 19th and 20th April 1974, motions in regard to the suspension of the Question Hour on all those days were moved and were carried unanimously.

(3) On the 16th March 1974, the Hon. Dr. V.R. Nedunchezhiyan, Minister for Education and Tourism moved separately the following motions:-

(i) "That with reference to Rule 183 of the Tamil Nadu Legislative Assembly Rules this Assembly do proceed, on a date to be fixed by the Hon. Speaker, to elect fourteen members to be members of the Committee of Privileges for the Financial Year 1974-75."

(ii) "That with reference to Rule 221 (1) of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker, to elect thirteen members to be members of the House Committee, for the Financial Year 1974-75."

The motions were put and carried.

(4) On the 20th March 1974, the Hon. Dr. V.R. Nedunchezhiyan, Minister for Education and Tourism, moved separately the following motions:-

(i) "That with reference to Rule 164 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed on a date to be fixed by the Hon. Speaker, to elect sixteen members to be members of the Committee on Estimates for the year 1974-75."

(ii) "That with reference to Rule 173 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed on a date to be fixed by the Hon. Speaker to elect sixteen members to be members of the Committee on Public Accounts for the year 1974-75."

(iii) "That, with reference to Rule 182-A of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed on a date to be fixed by the Hon. Speaker to elect sixteen members to be members of the Committee on Public Undertakings for the year 1974-75".

The above motions were put and carried.

(5) On the 29th March 1974 the Hon. Dr. V.R. Nedunchezhiyan, Minister for Education and Tourism moved a motion to change the order of business set out in the Agenda for the day to enable House to take up the Tamil Nadu Appropriation Bill, 1974 (L.A. Bill No.12 of 1974) for consideration in the middle of the discussion on the resolution for the removal of the Hon. Speaker from his office.

The motion was put and carried.

(6) On the 17th April 1974, the Hon. Dr. V.R. Nedunchezhiyan, Minister for Education and Tourism moved that the election of Deputy Speaker scheduled to be taken up in the afternoon sitting of the day be taken up in the forenoon itself.

The motion was put and carried.

## **XVI. PRIVILEGE MATTERS**

(1) On the 2nd April 1974, Thiru Kovai Chezhiyan, sought to raise a matter of privilege in regard to the action of the Vice-Chancellor of the Tamil Nadu Agricultural University. Coimbatore in convening the meeting of the Board of Management of the University, in which he is a member, on the day of the meeting of the Assembly in spite of his request that it should not be convened when the Assembly was in session and has thus prevented him from attending the Assembly.

The Hon. Speaker ruled that there was no prima facie case of breach of privilege in the matter. However, he appealed to the Vice-Chancellors of the Universities " to convene the meetings of the Board of Management on the date on which the Assembly is not in session."

(2) On the 3rd April 1974, Dr. H.V. Hande, raised a matter of privilege against the Hon. Minister for Education and Tourism for an alleged incorrect statement made in the Assembly on the 26th March 1974 in respect of a call-attention notice on the collection of fees from students by the S.I.E.T. College authorities. On the 8th April 1974, the Hon. Speaker ruled that there was no prima facie case of breach of privilege involved in the matter.

## **XVII. CONSTITUTION OF COMMITTEES**

The following Committees were constituted for the year 1974-75:-

1. Business Advisory Committee.
2. Committee on Rules
3. Committee of Privileges
4. Committee on Delegated Legislation
5. Committee on Government Assurances
6. Committee on Estimates.
7. Committee on Public Accounts.
8. Committee on Public Undertakings.
9. House Committee.

The names of members of the above Committee along with the names of associate members of the Tamil Nadu Legislative Council are given in Appendix II.

### XVIII. PRESENTATION OF REPORTS OF THE COMMITTEES

The following Reports were presented to the House on the dates noted against each:-

<i>Serial No. (1)</i>	<i>Report  (2)</i>	<i>Date of presentation.  (3)</i>
1.	The Sixth Report of the Committee on Government Assurances (Fifth Assembly) for the year 1974-75.	30th March 1974.
2.	Report of the Committee on Public Accounts on the action taken by the Government on the recommendations of the Committee contained in its Report.	3rd April 1974.
3.	Report of the Committee on Public Under takings on the account of the Public Undertakings contained in the Report of the Comptroller and Auditor-General of India for the year 1970-71.	16th April 1974.
4.	The Report of the Committee on Estimates on the Registration Department.	16th April 1974.
5.	The Report of the Committee on Estimates on Education Department (Primary and Secondary)	17th April 1974.
6.	The Report of the Committee on Public Undertakings on the Tamil Nadu Housing Board.	19th April 1974.
7.	The Report of the Committee on Public Accounts on the accounts of the State of Tamil Nadu for the year 1970-71.	20th April 1974.
8.	The Report of the Committee on Estimates on the Food Production Department.	20th April 1974.
9.	The Report of the Committee on Estimates on the Civil Supplies Department -Part II.	20th April 1974.

### XIX. RETURN OF ASSETS

The Return of Assets of the 2 members for the period ending the 31st March 1971, and 31st March 1972 and of the two Hon. Ministers and eighteen members for the period ending on the 31st March 1973 were placed on the table of the House on 20th April, 1974.

**X. PAPERS PLACED ON THE TABLE OF THE HOUSE**

347 papers were placed on the table of the House, the details of which are given below:

A. Statutory Rules and Orders	...	172
B. Reports, Notifications and Other Papers		175
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		347
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M. SHANMUGASUBRAMANIAM  
*Secretary*

**APPENDIX I**

**LIST OF MEMBERS OF THE JOINT SELECT COMMITTEES**

**JOINT SELECT COMMITTEE ON THE TAMIL NADU OCCUPANTS OF  
KUDIYIRUPPU (CONFERMENT OF OWNERSHIP) SECOND AMENDMENT  
BILL, 1974 (L.A BILL NO.13 OF 1974)**

Chairman

1. The Hon. Thiru S.J. Sadiq Pasha, Minister for Revenue.

Members.

2. Thiru V.M. Abdul Jabbar.
3. Thiru S. Alagarwamy.
4. Thiru A. Arumugam.
5. Thiru K Balakrishnan.
6. Thiru K.H. Bomman.
7. Thiru N. Dennis
8. Thiru L. Ganesan.
9. Thiru Kader Batcha alias Vellaichamy.
10. Thiru K. Kandaswamy
11. Thiru Kovai Chezhiyan.
12. Thiru Manali C. Kandaswamy
13. Thiru A.R. Marimuthu
14. Thiru A. Muniyandi.
15. Thiru S. Nallasamy.
16. Thiru A.C. Narasimhan.
17. Thiru N. Rajangam
18. Thiru A. Rajamanickam
19. Thiru A.P.Shanmugasundaram
20. Thiru E.S. Thygarajan.
21. Thiru S.T. Adityan.
22. Thiru M. Arumugaswamy.
23. Thiru M.M. Bakkar.
24. Thiru L. Balaraman.
25. Thiru A.R. Damodaran
26. Thiru M.K.D. Natarajan.
27. Thiru K. Rajaram
28. Thiru Russel Raj.
29. Thiru Era. Sambasivam
30. Thiru V. Venga.

**(1) JOINT SELECT COMMITTEE ON THE TAMIL NADU HANDLOOM  
TEXTILES (PRODUCTION, DISTRIBUTION AND SALE) BILL, 1974 (L.A.BILL  
NO.19 OF 1974)**

Chairman.

1. Hon. Thiru S. Madhavan, Minister for Industries.

Members.

2. Thiru V,M, Abdul Jabbar.
3. Thiru S. Doraisamy.
4. Thiru E.K. Duraisamy.
5. Thiru K.M. Erasagopal.
6. Thiru N. Ganapathy.
7. Thiru N.V. Gurusamy.
8. Thiru K. Jayaraman.
9. Thiru K.S. Kuppal Ramakrishnan.
10. Thiru Munu Adhi
11. Thiru S. Murugaiyan.
12. Thiru A.M.T. Nachiappan.
13. Thiru S. Sangumuthu Thevar.
14. Thiru A.K. Subbiah
15. Thiru A. Subramaniam
16. Thiru K.M. Subramaniam.
17. Thiru M. Subramaniam
18. Thiru Sowdi S. Sundara Bharathi.
19. Thiru K.T.K. Tangamani
20. Thiru E.S. Thyagarajan
21. Thiru M.M. Bakkar.
22. Thiru Ku. Ma Balasubramaniam
23. Thiru Dravidamani
24. Thiru H.L. Murugesan
25. Thiru CV.Rajagopal
26. Thiru S.A. Rajamanickam
27. Thiru K. Rajaram.
28. Thiru Era. Sambasivam.
29. Thiru S.C. Sengottuvelappa Gounder.
30. Thiru G. Swaminathan.

**APPENDIX II**  
**LIST OF MEMBERS OF THE LEGISLATURE COMMITTEES**

**(1) BUSINESS ADVISORY COMMITTEE.**

**CHAIRMAN**

Hon. Pulvar K. Govindan, Speaker

**MEMBERS**

Hon. Chief Minister

Hon. Leader of the House.

Hon. Minister of Health

Hon. Minister for Industries

Hon. The Deputy Speaker

Thiru T.P. Alagamuthu (Chief Government Whip)

Thiru T. Ponnappa Nadar

Thiru G.R. Edmund

Thiru A.R.Perumal

Thjiru A.M. Mohideen

Thiru A.R. Marimuthu

Thiru B. Venkatasamy

Thiru K.T.K. Tangamani

Thiru Manali C. Kandasamu

Thirumathi Sathivanimuthu

Thiru E.S. Thyagarajan.

**(2) COMMITTEE OF PRIVILEGES**

**CHAIRMAN**

Hon. Thiru N. Ganapathi, Deputy Speaker.

**MEMBERS**

Hon. Dr. V.R. Nedunchezhiyan Leader of the House

Thiru Anbuechezhiyan

Thiru V. Kartheesan

Thiru K.S. Kuppal Ramar Krishnan.

Thiru M. Surulivel

Thiru Sowdi S. Sundra Bharathi.

Thiru P. Soundarapandian

]Thiru T. Soniah

Thiru A. M.T. Nachippan.

Thiru A. Paradhama.

Thiru N.K. Palaniswamy.

Thiru A.R. Marimuthu

Thiru M.A. Latheef

Thiru J. James

Thiru B. Venkataswamy.

**(3) COMMITTEE ON RULES.**

**CHAIRMAN**

The Hon. Pulavar K. Govindan, Speaker

**MEMBERS**

Hon. Chief Minister.

Hon. for Leader of the House.

Hon. Minister for Industries.

Hon. Deputy Speaker

Hon. T.P. Alagamuthu, Chief Government Whip

]Thiru V.M. Abdul Jabbar.

Thiru Manali C. Kandasamy.

Thiru K. Kandasamy.

Thiru K.N. Kumaraswamy.

Thiru S.Sangumuthu Thevar.

Thiru A.R. Subbiah.

Thiru K.T.K. Tangamani

Thiru E.S. Thyagarajan.

Thiru V. Balasundaram

Dr. H.V. Hande

Thiru B. Venkataswamy.

**(4) COMMITTEE ON GOVERNMENT ASSURANCES.**

CHAIRMAN

1. Thiru J. James

MEMBERS

\*2. Hon. Thiru C.V.M. Annamalai.

3. Thiru M.A. Abusali

4. Thiru C. Aranganayakam.

5. Thirumathi T.N. Anandanayaki

6. Thiru N. Krishnan

7. Thiru D. Kesavalu

8. Thiru K.T.K. Tangamani

9. Thiru S. Nallasami

10. Thiru M. Muthiah

11. Thiru A. Muniyandi

12. Thiru V.K. Ramarasan.

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\* Resigned on 4th May 1974 and Thiru N.S. Balaraman nominated in the vacancy.

**(5) COMMITTEE ON DELEGATED LLEGISLATION**

**CHAIRMAN**

1. Hon. Thiru N. Ganapathi, Deputy Speaker.

**MEMBERS**

2. Thiru N. Denennis
3. Thiru L. Ganesan
4. Thiru N.V. Guruswami
5. Thiru M. Kandaswamy.
6. Thiru M.V. Karivengadam
7. Thiru N. Kasiraman.
8. Thiru C. Kaverimaniyam
9. Thiru Sowdi S. Sundara Bharathi.
10. Thiru K. Thirupathy
11. Thiru C.V. Velappan
12. Thiru K.A. Wahab.
- \*13. Thiru C. Russel Raj
- \*14. Thiru R. Sakthi Mohan
- \*15. Thiru D. Santosham
- \*16. Thiru N. Sundaresa Thevar.
- \*17. Thiru V. Thangapandian

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\* Members from the Legislative Council.

**(6) HOUSE COMMITTEE.**

**CHAIRMAN**

Hon. Thiru N. Ganapathy, Deputy Speaker.

**MEMBERS**

Thiru V.M. Abdul Jabbar

Thiru V. Rajagopal

Thiru S. Ganesan

Thiru K. Kandasamy

Thiru A. Karuppiah.

Thiru K. Kamatchi

Thiru K. Kalimuthu

Thiru K.N. Kumarasamy.

Thiru K.S. Kothandaramiah

Thiru M. Sathiamoorthy.

Thiru K.H. Bomman

Thiru S. Vadivel

Thiru S. Murugaiyan.

Thiru S. Arumugam

Thiru K.P. Gopal

Thiru Durai Govindarasan.

**(7) COMMITTEE ON ESTIMATES**

**CHAIRMAN**

Thiru Thoppur Thiruvengadam.

**MEMBERS**

Hon. Dr. M. Karunanidhi, Chief Minister (Ex-Office).

Thiru M.A. Latheef (Ex-Officio).

Thiru S. Alagu Thevar.

Thiru K. H. Bomman.

Thiru K.M. Erasagopal.

Thiru V.C. Govindasami.

Thiru G. Jabamalai.

Thiru K.S. Kothandaramaiah.

Thiru S. Mohamed Kother Mohideen.

Thiru N. K. Palanisamy.

Thiru S. Sadasivam.

Thiru N. Somasundaram.

Thiru T.P. Srinivasan.

Thiru A. K. Subbiah.

Thiru O.N. Sundaram.

Thiru M. Surendran.

Thiru C.V. Velappan.

\* Thiru Ayyananan Ambalam.

\* Thiru L. Balaraman.

\* Thiru C.R. Kolappa.

\* Thiru M.K.D. Natarajan.

\* Thiru S.S. Thennarasu.

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\* Member from the Legislative Council.

**(8) COMMITTEE ON PUBLIC ACCOUNTS.**

**CHAIRMAN**

Thiru M.A. Latheef.

**MEMBERS**

Hon. Dr. M. Karunanidhi, Chief Minister (Ex-Office).

Thiru Thoppur Thiruvengadam (Ex-Officio).

Thiru G.R. Edmund.

Thiru T. Ganapathy.

Thiru D. Irajathinam.

Thiru K. Kandasamy.

Thiru A.S. Kumarasamy.

Thiru Manali C. Kandasami.

Thiru. N. Manickam.

Thiru P.S. Maniyan.

Thiru A.R. Marimuthu.

Thiru M. Palanisamy.

Thiru K. Palanivelan.

Thiru R. Ponnappa Nadar.

Thiru T. Ponnumalai.

Thiru S. Vadivel.

Thiru B. Venkatasamy.

\*Thiru M. Ramanathan.

\*Thiru M. Sankaralingam.

\*Thiru M. Sankaralingam.

\*Thiru S. T. Adityan.

\* Thiru K. Rajaram.

\*Thiru Wilson Appolos.

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\* Members of the Legislative Council.

**(9) COMMITTEE ON PUBLIC UNDERTAKINGS.**

**CHAIRMAN**

1. Thiru V. Aladi Aruna.

**MEMBERS**

2. Thiru Kuzha Chelliah.
3. Thiru N.V. Guruswamy.
4. Thiru N. Marudachalam.
5. Thiru M. Meenakshisundaram.
6. Thiru V. Muthu.
7. Thiru P. Muthusamy.
8. Thiru C. Pandurangam.
9. Thiru P. Ponchokkalingam.
10. Thiru Sowdi S. Sundara Bharathi.
11. Thiru A. Subramaniam.
12. Thiru K. M. Subramaniam.
13. Thiru S. K. Subramaniam.
14. Thiru A. Swamidhas.
15. Thiru M. Vedachalam.
16. Thiru K. A. wahab.
- \*17. Thiru K. Arivazhagan.
- \*18. Thiru M. M. Bakkar.
- \*19. Thiru M. Masilamani.
- \*20. Thiru S. A. Rajamanickam.
- \*21. Thiru Y. Venkateswara Dikshidar.

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\* Members from the Legislative Council.